

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 9

C.P. (IB)/21(MB)2019

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **23.04.2024**

NAME OF THE PARTIES : **Gayatri Textile**

Vs

Vimalnath Enterprise Pvt Ltd

For OC : None present.

For CD : None present.

Section 9 of IBC

ORDER

1. This is a transferred matter from Court-V. Record reveals that on 21.07.2020, the erstwhile IRP was allowed to be discharged from his responsibilities and Mr. Prashant Jain was appointed as IRP in his place. Registry was directed to communicate this order to the newly appointed IRP. However, registry was directed to issue notice on 23.02.2022. However, there is no record to show that any notice was issued by the Registry or the parties received the same.
2. In view of the above, Registry is directed to issue fresh Notice to the CD and the IRP intimating the next date of hearing and to place on record **Compliance Report** well before the adjourned date. **List on 14.05.2024.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

JNK